

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 01.12.2022 at 02.30 PM THROUGH VIDEO CONFERENCING**

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

IN THE MATTER OF : BKR Hotels and Resorts Pvt Ltd

MAIN PETITION NUMBER : CP/472/IB/2017

**(IA/MA) APPLICATION NUMBERS
IA/1330(CHE)/2022**

13 CP/472/IB/2017
IA/1330(CHE)/2022

ORDER

The Liquidator is represented by the Ld. Counsel Mr. Pranav V Shankar through video conferencing mode.

This Application has been filed under Section 60(5) r/w Rule 11 of the NCLT Rules and Regulation 31A of the IBBI (Liquidation process) Regulation, 2016 with the following reliefs:-

"a. That the Hon'ble Adjudicating Authority be pleased to replace the Liquidator by the proposed Insolvency Professional, Mr. Shriraam Sheker, Insolvency Professional with IBBI Registration No. IBBI/IPA-03/IP-N000144/2017-2018/11598 to act as the Liquidator of the Corporate Debtor.

b. That this Hon'ble Adjudicating Authority may be pleased to pass such other and further reliefs as the nature and circumstances of the case may require and thus render justice."

It is seen from the application that the 8th stakeholders committee meeting was held on 03.10.2022 which is placed on record at page No. 63. It appears from the perusal of the minutes that the stakeholders decided to replace the present Liquidator.

Taking into consideration the recommendation of the stakeholders committee, Mr. Shriraam Sheker, Insolvency Professional with IBBI Registration No. IBBI/IPA-03/IP-N000144/2017-2018/11598 to act as the Liquidator of the Corporate Debtor. The present Liquidator is released from the assignment within three days from the date of this order.

The Financial Creditor i.e., Indian bank is directed to settle the outstanding dues of the outgoing Liquidator within seven days from the date of this order.

Ld. Counsel for the Applicant has given undertaking before the court that the dues, if any, of the Liquidator will be paid in terms of the order of this Tribunal.

Accordingly, IA/1330(CHE)/2022 is **disposed off**.


(SAMEER KAKAR)
MEMBER (TECHNICAL)

MS


(JUSTICE RAMALINGAM SUDHAKAR)
PRESIDENT